

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
“CHANDIGARH BENCH, CHANDIGARH”  
(Exercising powers of Adjudicating Authority under  
the Insolvency and Bankruptcy Code, 2016)**

**CP (IB) No. 24/Chd/HP/2019**

**Under Section 9 of the  
Insolvency and Bankruptcy  
Code, 2016.**

**In the matter of :**

**Shiva Transport Co.**

having its registered office at  
H.O.: 16, Timber Market Society  
Opp. Avtar Hotel, N.H-No. 8  
Narol, Isanpur Road,  
Ahmedabad-382443

...Petitioner-Operational Creditor

Versus

**Inox Wind Limited**

having its registered office at  
Plot No. 1, Khasra Nos. 264 to 267  
Industrial Area  
Village Basal Una,  
Himachal Pradesh-174303

...Respondent/Corporate Debtor

**Order delivered on: 19.07.2019**

**Coram: Hon'ble Mr. M.K. Shrawat, Member (Judicial)  
Hon'ble Mr. Pradeep R. Sethi, Member (Technical)**

For the Petitioner : Mr. Pankaj Jain, Advocate

For the Respondent : 1). Mr. Aashish Chopra, Advocate.  
2). Ms. Rupa Pathania, Advocate

**Per: M.K. Shrawat, Member (Judicial)**

**ORDER**

Present both the sides. Placed on record a withdrawal memo dated 19.07.2019 by the authorized representative of the petitioner listing therein the cheque details and the schedule of payment. In this withdrawal memo also mentioned that one of the payments shall be made later through RTGS. Finally, seeking permission for withdrawal of this petition. Considering the contents of the withdrawal memo and the undertaking given by the respondent-Corporate Debtor, petition disposed as withdrawn with liberty to mention it in case of default of payment as per schedule therein.

Accordingly, CP (IB) No. 24/Chd/HP/2019 dismissed as withdrawn.

Sd/-  
(Pradeep R. Sethi)  
Member (Technical)

Sd/-  
(M.K. Shrawat)  
Member (Judicial)

July 19, 2019  
Yashpal